

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-129**  
IB-2649(ND)/2019

**IN THE MATTER OF:**

Maxwell.

**Vs.**

ASP Sealing Products Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 17.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Sanjeev Sagar & Ms. Surabhi Sinha

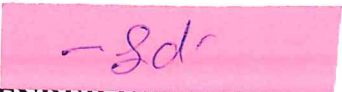
For the Respondent/CD : Mr Rakesh Kumar

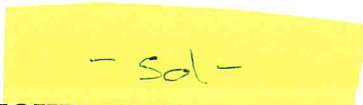
For the Intervener :

**ORDER**

Both the sides are present. It is submitted that reconciliation of the accounts of the parties need to be done. Last and final chance is given to the parties to sit and workout the reconciliation of the accounts, failing which, an independent Chartered Accountant will be appointed on the next date of hearing for getting the same done.

List the matter on 02.03.2021.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)